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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 148/2017 in T.P. No. 43/NCLT/AHM/2017 (New)  
Gujarat High Court C.P. No. 296/2016 with C.A. No. 122/2016 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.05.2017**

Name of the Company: Leo Coats (India) Pvt Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NAVIN PAHWA	Adv.	PETITIONER	
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2.

**ORDER**

Learned Advocate Mr. Navin Pahwa present for Original Petitioner/ Applicant.

Heard arguments of Learned Counsel for Petitioner.

Perused the affidavit filed in support of application.

This Tribunal by its order dated 24.04.2017 directed the petitioner company to comply with certain directions contained in the last paragraph of the order before 30.05.2017.

It is stated by the Learned Counsel for the petitioner that due to non-availability of the copy of the order on the website of NCLT, the company could not comply with the directions.

Without going into the aspect whether the reason stated is at least a plausible reason or not with a view to do justice and to enable the Company to follow the directions given in the order dated 24.04.2017, the time is extended till 01.08.2017.

List the main matter on 01.08.2017 along with pending IA's.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 30th day of May, 2017.